

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 203

New IA/1669/ND/2024 IN IB/142/ND/2022

IN THE MATTER OF:

| | | |
|---|-----|------------|
| Digital Compusystems Private Limited | ... | Applicant |
| Versus | | |
| Mahamay Building Solution Private Limited | ... | Respondent |

Under Section 7 of IBC, 2016.

Order delivered on 10.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : PCS, Alok Kumar Tripathi,

For the Respondent : Adv. Vaibhav Tyagi

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/1669/ND/2024

This is an application filed under Section 27 read with Section 60(5) of the Insolvency and Bankruptcy Code, 2016 and Rule 11 of the National Company Law Tribunal Rules, 2016 seeking replacement of Resolution Professional. Mr. Vaibhav Tyagi, Learned Counsel for the ex-RP is present through video-conferencing and has submitted that he has no objection, if the present application i.e. IA No. 1669/ND/2024 seeking replacement of Resolution Professional stands allowed. Learned Counsel for the applicant has submitted that they are ready to pay the fees and expenses to the Interim Resolution Professional for the period between 15.09.2022 to 17.10.2022.

Heard. Order reserved.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)